

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

22.02.2012

OA No. 121/2012

Mr. R.P. Tiwari, Counsel for applicants.

The applicants preferred the present OA challenging the constitutional validity of the OM dated 10.08.2010, RBE 126/2010 (Annexure A/2) and the eligibility list dated 11.01.2012 (Annexure A/1), permitting SC/ST candidates to occupy unreserved roster points. The applicants have also filed a legal notice dated 03.02.2012 (Annexure A/10) for redressal of their grievances but the same is still pending consideration.

Having heard the learned counsel for the applicant and on perusal of the documents on record we are of the opinion that the applicants are at liberty to file a detailed representation to the respondents within a period of 7 days from today and if such a representation is filed within the aforesaid period, in that eventuality, the respondents are directed to decide the representation of the applicants within a period of 15 days from the date of the receipt of copy of the representation. Order accordingly. The respondents are also restrained to make promotions on the post of Goods Guard on the basis of eligibility list dated 11.01.2012 (Annexure A/1) till the disposal of the representation of the applicants.

If any prejudicial order is passed against the applicants, they are at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K.S. Rathore
(Justice K.S.Rathore)
Member (J)

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